

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**(IB)-894(ND)2019**

**PRESENT: DR. V.K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.05.2019.**

**NAME OF THE COMPANY: M/s. Ram Niwas & Sons V/s. M/s. Palm Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Rohan Jaitley, Advocate for the Petitioner.  
Mr. Prashant Jain, Advocate for the Respondent.

**ORDER**

No reply has been filed by the Corporate Debtor despite opportunity granted on grounds of a settlement. In view of the submissions made, the matter is adjourned to 28<sup>th</sup> May, 2019 for final arguments.

✓ — Sd —  
**(Dr. V.K. Subburaj)**  
**Member (T)**

— Sd —  
**(Ina Malhotra)**  
**Member (J)**